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Mr. Omkar Kushwaha, Adv.
Mr. Ranpal Awana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Shri Ranjit Kumar, learned Senior Advocate/Amicus Curiae has pointed out that various directions came to be issued by this Court contained in para 14 of the judgment and order dated 04.11.2019 in Mrinalini Padhi vs. Union of India and Others, reported in (2019) 18 SCC 1 .

He has drawn our attention to the fact that thereafter, no further status report on compliance and/or non-compliance of the various directions issued by this Court has been filed.

One of the learned counsel has also pointed out that, despite the directions issued in the year 2019, in para 40.23, of the judgment that a full time Chief Administrator be deputed by the State Government, not by way of additional charge, the same has not been complied with.

Learned counsel appearing on behalf of the State has submitted that the application for extension to appoint a full time Chief Administrator is filed. Once the specific direction was issued by this Court, as far back as in the year 2019, all the directions contained in para 40 are required to be scrupulously followed by the State Government/Temple Management Committee.

As on today, we are not aware which conditions are complied with and which are not complied with.

Let a detailed status report on compliance and/or non-compliance of the various directions and other conditions issued by this Court contained in para 40 of the earlier judgment is submitted before this Court within a period of four weeks from today.

Let a Copy of the report be given to the learned *Amicus* well in advance.

Put up on 01.05.2023.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR